

sphere. Respective State Governments are the appropriate Government in respect of the establishment falling under State sphere. Private companies also come under State sphere. In the Central sphere, the complaints/grievances are received in the field offices of Chief Labour Commissioner (Central) Organization, Employees Provident Fund organization and Employees State Insurance Corporation and action is taken. Apart from the prosecutions, Central Government has prohibited employment of contract labour in various establishments in Central sphere through 84 Notifications issued from time to time under Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970.

**Unutilised funds lying in construction workers welfare boards**

\*348. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that more than Rs. 7000 crore are lying unutilised in different State Construction Workers Welfare Boards but this amount could not be spent due to inaction of the State Government Labour Departments; and

(b) if so, the details of funds available in different States in Construction Workers Welfare Boards and the steps taken by the Central Government to utilize these funds for construction workers?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) As per the information received from State Governments, the total amount collected as construction cess and the amount utilised by the State Building and Other Construction Workers' Welfare Boards as on 30.06.2012 is as under:

Sl. No.	Name of the States/. UTs	Amount of cess collected (Rs. in crore)	Amount Utilised (Rs. in crore)
1	2	3	4
1	Andhra Pradesh	625	34.73
2	Arunachal Pradesh	22.96	4.56
3	Assam	82.08	0.35
4	Bihar	144.47	14.55

1	2	3	4
5	Chhattisgarh	144.09	21.12
6	Goa	5.68	0
7	Gujarat	190.22	0.41
8	Haryana	489.91	7.83
9	Himachal Pradesh	51.22	0
10	Jammu and Kashmir	0	0
11	Jharkhand	21.09	0.11
12	Karnataka	1000.32	10.96
13	Kerala	546.88	453.43
14	Madhya Pradesh	675.50	181.42
15	Maharashtra	271.2	0.7
16	Manipur	0	0
17	Meghalaya	0	0
18	Mizoram	0	0
19	Nagaland	0	0
20	Odisha	207.81	0.13
21	Punjab	211.32	3.03
22	Rajasthan	261.82	3.94
23	Sikkim	0	0
24	Tamil Nadu	463.27	202.43
25	Tripura	29.69	0.13
26	Uttar Pradesh	447.68	3.54
27	Uttarakhand	19.17	0.04

1	2	3	4
28	West Bengal	290.62	4.59
29	Delhi	802.94	55.81
30	Andaman and Nicobar Islands	10.37	0.06
31	Chandigarh	20.43	0.51
32	Dadra and Nagar Haveli	0.17	0
33	Daman and Diu	0.73	0
34	Lakshadweep	0	0
35	Puducherry	20.65	4.62
TOTAL		7057.29	1009.00

2. The Union Government has been issuing instructions to the States for speedy and proper implementation of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers' Welfare Cess Act, 1996 from time to time at appropriate levels. Instructions were issued under section 60 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 by the Union Secretary (Labour and Employment) on 27.09.2010. Union Minister of Labour and Employment has also written to the Chief Ministers of the States/UTs in April, 2010 and recently on 5th June, 2012 requesting them to take steps for collecting and utilizing cess and implementing the Acts. Union Secretary (Labour and Employment) has also written to Chief Secretaries of the States/UTs on 29th June, 2012 suggesting, *inter-alia*, to take steps for accelerating registration of workers, drawing out strategies for implementing model schemes of the Central Government and utilizing welfare funds for vocational training and skill development of the construction workers and their children.

#### **MFN status given to India by Pakistan**

\*349. SHRI D.P. TRIPATHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware that Pakistan has put India in the Most Favoured Nation (MFN) list to boost trade between the two countries;